NOTICE

IT IS HEREBY NOTIFIED for the information of advocates and parties appearing in person that while filing Interim Application in all main matters to kindly check following objection type and ensure compliance of the same:

- 1. Correct status of the applicant-92
- 2. Write Full title in proper format-93
- 3. Suit/Petition to be numbered-94
- 4. Index in proper format-95
- 5. Fill up proforma-96
- 6. Proforma sheet to be annex with proper feeding-97
- 7. Write purpose of filing on front and back page-98
- 8. Mark exhibit in margin-99
- 9. True copies of exhibits by Advocates-100
- 10. Make averment of Undertaking under O.S. Rule 126 (IX) (a-101)
- 11. Explain delay.-102
- 12. Vakalatnama-103
- 13. Write last page number in index-104
- 14. Schedule of amendment to be annex and signed-105
- 15. True Copy of impugned order to be annex-106
- 16. Replace the unreadable/unmarked pages-107
- 17. Annex the official english true translation of documents in vernacular language-108
- 18. Strike down prefix Mr./Mrs./Ms./M/s. From cause title.-149

19. All Exhibits to be marked in margin and initials of declaring Officer on topof allexhibits-153

- 20. Whether Petition/Application is Interpreted to Petitioner/Applicant-154
- 21. Advocate or party in persons the case may be, to initial hand written corrections.-175
- 22. Court fees to be paid.-190
- 23. Appeal be numbered-224

- 24. Complete verification-225
- 25. Paragraph of IA is incomplete-226
- 26. Annexing True copy of POA/Authority Letter/Board Resolution.-227
- 27. Both set to be Identical.-272
- 28. Date of IA and Docket.-273
- 29. Filing/submitting CD.-274
- 30. Whether Interim Application is Interpreted to Applicant/s.-332
- 31. Filing of compliance praecipe.-432

Dated this 23rd day of April 2025.

sd/-

(A. H. Ladhaad) Prothnotary and Senior Master High Court, O.S., Bombay.